

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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Review Application No. 13/30 of 1994

IN

O.A. No. 477 of 1993

Prakash

• • •

Petitioner.

## Versus

Union of India  
and others

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### Respondents.

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Hon. Mr. S. Das Gupta, Member (A)  
Hon. Mr. T. L. Verma, Member (J)

( By Hon. Mr. S. Das Gupta, Member(A) )

This application has been preferred under Rule-17 of the Central Administrative Tribunal, (Procedure) Rules, 1987 seeking the review of the judgment and order dated 10.2.1994 by which O.A. No. 477 of 1993 was disposed of with certain observations.

2. This review applicant has been moved by the applicant mainly on the ground that the Tribunal had reached an erroneous decision of facts on record.

3. We have considered the review petition carefully and find nothing in it on the basis of which we can conclude that there is any error apparent on the face of the records. in the

4. The judgment and decision dated 10.2.1994  
does not appear to suffer from any error apparent

on the face of the record. No new material or evidence have been discovered which were not within the knowledge of the party or could not be produced by them at the time the judgment was given had they exercised due diligence.

5. We, therefore, <sup>found</sup> that there is no sufficient reason justifying the review of the judgment. The review application, therefore, merits rejection and the same is hereby rejected.

*J. M. M.*  
Member (J)

*W. R.*  
Member (A)

Dated: 21 April, 1994.